

Government of India releases grant-in-aid to States/UT for implementation of ICDS Scheme, as per schematic norms.

Under the Scheme, State/UTs are involving Self Help Groups (SHGs)/ Non-Government Organisations (NGOs) in provision of Supplementary Nutrition and training.

As on 31.03.09, a total number of 7073 ICDS Projects and 13.56 lakh Anganwadi Centres (AWCs)/Mini-AWCs have been sanctioned by Government of India across the country. State-wise details sanctioned Projects & AWCs/Mini-AWCs are available at Ministry's website wcd.nic.in/icdsimg/sanoprAWCs300909.pdf.

Revamping of ICDS scheme

2762. SHRIMATI VIPLOVE THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to revamp Integrated Child Development Services (ICDS) scheme in the country particularly in Himachal Pradesh;

(b) if so, the details, thereof;

(c) whether Government has received any complaints regarding supply of poor quality of nutrition in Anganwadi; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) In order to better achieve the intended objectives, the Government has universalized the Integrated Child Development Services (ICDS) to cover all habitations as per norms, including provision for 'Anganwadi on Demand'. Further, cost norms, nutritional & feeding norms of Supplementary Nutrition and training norms have been enhanced. Provision for flexi funds at Anganwadi level has also been made to meet the unforeseen exigencies. Government has also introduced new World Health Organisation (WHO) Growth Standards for monitoring the growth of children.

The States/UTs have been requested to operationalize the sanctioned projects and AWCs with revised norms, in accordance with directions of the Apex Court in this regard.

State-wise details of sanctioned ICDS Projects, AWCs & Mini-AWCs, including Himachal Pradesh, are available at Ministry's website wcd.nic.in/icdsimg/sanoprAWCs300909.pdf.

(c) and (d) No such complaints have been received during the last two years.

Child welfare schemes in Orissa

2763. SHRI BALBIR PUNJ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds released and spent for child welfare schemes in Orissa;

- (b) the details thereof, rural and urban area-wise; and
- (c) the benefits reached to the poor people in the State?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The funds released to States/UTs, including State of Orissa, alongwith the details of benefits provided under child welfare schemes are available on the website of the Ministry of Women and Child Development *i.e.*, www.wcd.nic.in. This information is also available in the Annual Reports of this Ministry which are available in the Library of the Rajya Sabha.

(b) and (c) The basic consideration under all the schemes of the Ministry is that the benefits of the scheme flow to the disadvantaged sections.

Undernourished children in Tamil Nadu

2764. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that nearly 65 per cent children between the age of six months to five years in Tamil Nadu have been found anaemic due to malnutrition;
- (b) if so, the details thereof;
- (c) the corrective measures Government proposes to take to remove malnutrition among the children in the State;
- (d) whether Government proposes to increase the financial assistance to the State Government to provide nutritious meals and supplements to the children; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As per National Family Health Survey (NFHS) -3 (2005-06), 64.2% of the children (6 months - 59 months) in Tamil Nadu suffer from anaemia.

(c) Malnutrition is a multifaceted and multi sectoral problem requiring coordinated action by various Ministries. The schemes being implemented by different Ministries which directly or indirectly improve the nutritional status of children are given in the Statement (See below).

(d) and (e) The Government of India has already revised the financial norms of supplementary nutrition w.e.f. 7.1108 for different category of beneficiaries and accordingly increased financial assistance is being provided to the States including the State of Tamil Nadu as per status of implementation. The revised financial norms are as under :-

Sl.No.	Category	Pre-revised rates	Revised rates (per beneficiary per day)
1.	Children (6-72 months)	Rs.2.00	Rs.4.00
2.	Severely malnourished (6-72 months)	Rs.2.70	Rs.6.00
3.	Pregnant women and Nursing mothers	Rs.2.30	Rs.5.00